

TIRUPATI FOAM LIMITED CIN NO: L25199GJ1986PLC009071 Regd. Off.: Tirupati House, 4 th Floor, Nr. Topaz Restaurants, Uni. Road, Polytechnic Char Rasta, Ambawadi, Ahmedabad – 380 015 Ph: 079-26304652/53, Fax No. : 079-26304658 Website: www.tirupatifoam.com
Special Window for Re-lodgement of Transfer Requests of Physical Shares till 06.01.2026 Notice is hereby given that pursuant to SEBI Circular SEBI/HO/ MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, the Company has opened a special window exclusively for the re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 and rejected/returned/not attended due to the deficiency in the documents/ process/ or otherwise. The special window will remain open from July 07, 2025 to January 06, 2026. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Investors may submit their request till January 06, 2026, with the Registrar & Share Transfer Agent (RTA) of the Company. The details of RTA are as under: MUGF Intime India Private Limited, 5th Floor, 506 To 508, Amarnath Business Centre – I (ABC- I) Nr St. Xavier's College Corner, Off C G Road, Ellisbridge, AHMEDABAD - 380006 Tel : 079 - 2646 5179. ahmedabad@in.mpmis.mugf.com During this period, the securities that are re-lodged for transfer shall be issued only in demat mode. Investors must have a demat account and provide its Client Master List ('CML'), along with the transfer documents and share certificate, while re-lodging the transfer request with RTA. Due process shall be followed for such transfer-cum-demand requests. We reiterate that re-lodgement will be allowed only in those cases where transfer deed for physical shares were lodged before April 01, 2019 and were rejected / returned / not attended due to the deficiency in the documents / process/or otherwise. SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dt. Jul 02, 2025 ON BEHALF OF: TIRUPATI FOAM LIMITED
CS AKSHA MEMON NODAL OFFICER



बैंक ऑफ बड़ोदा
Bank of Baroda

Bhestan Branch Shop No.1 to 3, Sai Square Building,
Udhna Narsani Road, Bhestan, Surat-395023
Ph: 0261-2890138, Email: dbhbes@bankofbaroda.com

ANNEXURE D NOTICE TO GUARANTOR
(UNDER SUB-SECTION 12(2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,

Mrs. Asmitaben Bupa Kakholiya (Guarantor)
4, Ramnagar Co op. Housing Society - 2, Goushaia A.K.Road, Surat - 395008

Sub.: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" A/c Prabhatsingh Roop Singh Chaudhania (Borrower)

Dear Sir,

Re: Your guarantee for credit facilities granted to **Mr. Prabhatsingh Roop Singh Chaudhania**
(A/c no. 72620600000091)

1. As you are aware, you have by a guarantee dated 28/12/2010 guaranteed payment on demand of all money and discharge all obligations and liabilities then or at any time thereof ten owing or incurred to us by **Mr. Prabhatsingh Roop Singh Chaudhania**, for aggregate credit limits of **Rs. 5.50 Lakh** with interest thereon more particularly set out in said guarantee document. To secure the guarantee obligation you have also provided following securities to us:

S. No.	Brief Description of property	Security Agreement
1.	Registered Mortgage of immovable property bearing Flat No 204 on the second floor of the building known as " Reshma Residency "Vibhag :A situated at Near Reshma Row House ,Puna Gam, Magob-Kadodara Road bearing Revenue Survey No :39/B, Block No 61/2 paiki western side of village :Magob ,Taluka :Surat City, District :Surat measuring super built up area 680.00 square feet area 408.00 Square feet i.e 37.92 Square meter together with all the rights attached to the said property .	Registered mortgage

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 02-07-2025 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay liabilities to the Bank aggregating Rs. 3,13,04,404/- + Interest and other Charges TL account as stated in Para 1 above and further uncharged interest from 10-06-2025 and other charges in TL account, and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in Para 1 of the notice dated 30-06-2025 served on the borrower (copy enclosed). 3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 4. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which we require to redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. 5. We invite your attention to sub-section (12) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in Para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act. 6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Date: 02-07-2025 Place : Surat

Authorized Officer, Bank of Baroda, Bhestan Branch

 बैंक ऑफ बड़ोडा Bank of Baroda	Sayan Branch: Tal./Olpad, Dist. Surat. E-mail: sayan@bankofbaroda.com		
NOTICE TO BORROWER (Under Sub-Section (2) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called 'Act')			
To, Mrs. DIVYA NARESHBHAI ANGHAN Mrs. BHAVNABEN NARESHBHAI ANGHAN Mr. DIPESH KUMAR NARESHBHAI ANGHAN A/23, Madhav Mandir Society, Behind Govindji Hall, Dabholi Road, Katargam, SURAT 395004 Mrs. DIVYA NARESHBHAI ANGHAN 1/B, Jay Shivam Park, Opp. Koli Patel Samajwadi Vd Dabholi Road, Katargam, SURAT 395004			
Dear Sir Re: Credit facilities with our Sayan Branch. 1. We refer to our letter no. Ref. ADV/Retail-00002435440-LMS dated 27-02-2024 conveying sanction of credit facility and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facility after providing security for the same, as hereinafter stated. The present outstanding in loan/credit facility account and the security interest created for such liability are as under:			
(Amount in Rupees)			
Nature & type of	Limit	Rates of Interest	Outstanding as on date of notice 14-07-2025
Term Loan-(HL) (0279060006170)	Rs. 38,00,00,000/-	10.65%	Rs.37,33,484.00/-+ interest there on + other charges
Security Agreement with brief description of securities-Description of Security: All rights title and interest in property bearing Flat No 6/404 as per REA act admeasuring 869.83 sq. feet i.e. 80.87 sq. mtrs. Carpet area, 2.49 sq. mtrs. Wash area & 1.92 sq. mtrs. Balcony area, 987.26 sq. feet i.e. 91.72 sq. mtrs. Built-up area & 11.22 sq. mtrs. Flower bed area, along with 23.01 sq. mtrs. Undivided proportionate share in the land with all rights on the Fourth Floor of Building No. G in Rivanta Garden City , constructed on land bearing Revenue Survey No. 1226 & 1227, Block No. 1170 admeasuring 27717 sq. mtrs. T.P. Scheme No. 37 (Variyav), Final Plot No. 62 Paiki Sub Plot No. 1 admeasuring 12012 sq. mtrs. & its City Survey Number No. 1170 Paiki 2, Situated at Moje Village: Variyav, Sub-District: Adajan (Surat City). District: Surat. Bounded by: North: Adj. Building No. H, South: Adj. Building No. C. East: Adj. Garden, West: Adj. Final Plot No. 108. Security Agreement: The above-mentioned property was mortgaged with Bank of Baroda through an "Instrument of Deposit of Title Deed" dated 06-03-2024 bearing registration number 6827 registered with the office of the Sub-Registrar, Surat-8 (Adajan), Surat.			
CERSAI ID- 400079958689			
You are also liable to pay further contractual rate of interest on the above amount w.e.f. 09-07-2025 till realization. Since entire amount is overdue, you are also liable to pay penal interest of 2% p.a. on simple basis on the entire overdue amount. Please note that the Bank has calculated and claimed penal interest of 2% p.a. on simple basis. The Interest calculation is given below:-			
2. As you are aware, you have committed defaults in payment of installments of your Term Loan (Housing Loan) account which have fallen due for payment on 10-04-2025 and thereafter. 3. Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on 09-07-2025 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon. 4. Having regard to your inability to meet your liabilities in respect of the credit facility duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs. 37,33,484.00 /- (Rupees Thirty Seven Lakh Thirty Three Thousand Four Hundred Eighty Four only + intl there on + other charges) as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that in the event of non-payment of the above amount with interest and other charges till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 5. Please note that, interest will continue to accrue at the rates specified in para 1 above for the credit facility until payment in full. 6. We invite your attention to sub-section (13) of Section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. 7. We further invite your attention to sub section (8) of subsection 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that the redemption of the assets above, your right to redeem the secured assets will not be available. 8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.			
Date : 14.07.2025 Place : Surat Authorized Officer, Chief Manager Bank Of Baroda, Sayan Branch			



GNFC

Gujarat Narmada Valley Fertilizers and Chemicals Limited

Regd. Office: P.O. Narmadanagar - 392015, Dist.: Bharuch (Gujarat), INDIA
CIN: L24110GJ1976PLC002903, Tel: 02642 247001, 247002,
E-Mail: investor@gnfc.in Website: www.gnfc.in

NOTICE TO PHYSICAL SHAREHOLDERS -SPECIAL WINDOW FOR ONLY RE- LODGE MENT OF TRANSFER DEEDS OF PHYSICAL SHARES

Pursuant to SEBI circular No. SEBI/HO/MIRSD/MIRSD-PoB/P/CIR/2025/97 dated July 02, 2025, SEBI has decided to open a special window for a period of six months from July 07, 2025 to January 06, 2026 for only re-lodgment of transfer deeds by physical shareholders that were lodged prior to the deadline of April 01, 2019 and rejected/returned due to deficiencies in the documents. Any transfer deeds which were lodged after deadline of April 01, 2019 and rejected by the Company shall not be entertained by the Company.

Accordingly, in compliance to the said SEBI Circular, Notice is hereby given to the eligible physical shareholders of Gujarat Narmada Valley Fertilizers & Chemicals Limited to re-lodge share transfer deeds for transfer of shares on or before January 06, 2026 and the share re-lodged for transfer will be processed only in dematerialized form after following due process prescribed by SEBI.

Eligible shareholder may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer agent (R&T) at KFIN Technologies Limited, Unit Gujarat Narmada Valley Fertilizers & Chemicals Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India – 500 032 or E-mail at einward.ris@kfinitech.com.

For GUJARAT NARMADA VALLEY FERTILIZERS & CHEMICALS LIMITED

Place : Bharuch

Sd/-

Date : July 24, 2025

Rajesh Pillai

Company Secretary



CFMARC
thoughtful regeneration

Registered office: Block No. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad – 380051 Gujarat.

Corporate Office: 1st floor, Wakefield House, Spott Road, Ballard Estate, Mumbai -400038

APPENDIX IV

POSSESSION NOTICE

[Rule-8(1)]

Whereas,

The authorized officer of CFM Asset Reconstruction Pvt Ltd (Assignee - Acting as trustee of CFMARC Trust -67) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act), and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the Act read with rule 8 of the said Rules on this notice.

The borrower/s 'Co-Borrowers'/ Guarantors' attention is invited for the provisions of sub-section 8 of sec 13 of the said act, in respect of the time available, to redeem the secured assets.

Borrower/s & Co-borrower/s Name & Guarantors Name & Loan Account No.	Description Of The Mortgaged Properties	Demand Notice		Date And Type Of Possession Taken
		Date	Outstanding Amount (Rs.)	
1) SUPRAVAT LAXMINARAYAN DAW (Borrower and Mortgagor), 2) SANKARI ARTS AND JEWELLERS 3) SUMITA SUPRAVAT DAW SRTHL18000470 & SRTHL18000691 & SRTHL18000719	SCHEDULE - I: All the piece and parcel of the property Address - Plot No. B/4, Malalakshi Society, Near Sona Hotel, R. S. No. 227, PF No.83, TPS No.14 (Rander Adajan) Rander Road, Palanpur Patia, Surat Gujarat. Boundaries: East Plot No. 11, West: Adj. T1 Road, North: Plot No. B-5, South: Plot No. B-3a.	24-09-2019	Rs. 6963584.9/- As on 05-09-2019	20.07.2025 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of CFM Asset Reconstruction Pvt Ltd (Assignee - Acting as trustee of CFMARC Trust -67) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Sd/- Authorised Officer, For CFM Asset Reconstruction Pvt. Ltd.
(Acting in capacity as trustee of CFMARC Trust -67)

Date: 24.07.2025, **Place:** Surat

 ADITYA BIRLA CAPITAL PROTECTING INVESTING FUTURE ADVANCING		ADITYA BIRLA HOUSING FINANCE LIMITED Registered Office- Indian Rayon Compound, Veralay, Gujarat – 362266 Branch Office- G-Corp Tech Park, 8th floor, Kasar Vadavali, Ghodbunder Road, Thane, MH-400601			
DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002) Substituted Section of Notice U/IS.13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.					
Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their accounts have been classified as Non-Performing Assets in the books of the Company as per the guidelines thereof. ABHFL has initiated demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFESI Rules):					
Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice		
1.	1. AMIT MAKADIYA Sub Plot No. 7/5, G1/F1 Floor, City Survey Records Ward No. 4 Of Sheet No. 208 Of C. S. No. 2080054 Of R.S. No. 6/2 Bh, Vinayak Park, Near Mahadev Temple, Village: Navagam (Ghed), Jamnagar, Gujarat-361008 2. MITALBEN MAKADIYA Sub Plot No. 1/5, G1/F1 Floor, City Survey Records Ward No. 4 Of Sheet No. 208 Of C. S. No. 2080054 Of R.S. No. 6/2, Bh, Vinayak Park, Near Mahadev Temple, Village: Navagam (Ghed), Jamnagar, Gujarat-361008 3. AMIT MAKADIYA At Jay Appartment, Near Jadesahvar Temple, Anand Coloni Road No. 2, Jamnagar (M.Corp + Og), Patel Colony, Jamnagar, Gujarat-361008 4. MITALBEN MAKADIYA At Jay Appartment, Near Jadesahvar Temple, Anand Coloni Road No. 2, Jamnagar, Gujarat-361008 5. AMIT MAKADIYA C/O Sai Trading Co. 3/2/2 And 3/2/3, Sai Trading Co., Kapad Mil Compound, Bedeshwar, Jamnagar, Gujarat-361002 6. MITALBEN MAKADIYA Flat No.1/5, Jay Appartment, Patel Colony 4/5, Patel Colony, Jamnagar, Gujarat-361008 7. MITALBEN MAKADIYA Flat No. 1/5, Jay Appartment, Near Jadesahvar Mahadev Temple, Jamnagar, Gujarat-361008 account No. : LNJNMHL-08240225693 & LNJNMHL-08240225695	02.07.2025	17.07.2025		
			Rs. 12,79,345/- (Rupees Twelve Lac Seventy Nine Thousand Three Hundred Forty Five Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 08.07.2025		
DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All The Piece And Parcel Of The Immovable Property Of Residential Tenement Of Sub Plot No. 1/5, Having Its Area Admeasured 39-68 Sq. Mtr. Of Plot No. 1 After Hakk Choksi In City Survey Records Ward No. 4 Of Sheet No. 208 Of C. S. No. 2080054 Of R.S. No. 6/2 Situated At Village: Navagam (Ghed) Jamnagar, Sub District & District. Jamnagar In The State Of Gujarat-361008, And Its Boundaries Are Under: East: Land Of Sub Plot No. 1/6, West: Land Of Sub Plot No.1/4, North: Land Of R.S. No. 6/1, South: 7-50 Ml. Wide Road.					
We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFESI Act and / or other applicable legal provision in this regard. Please note that as per sub-section (2) of the Section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.					
Date: 24.07.2025 Place: Rajkot		Sd/- Authorised Officer (Aditya Birla Housing Finance Limited)			

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

M/s. BUTTON INDUSTRIES PRIVATE LIMITED

DEALING IN AGRICULTURAL INDUSTRY AT AHMADABAD

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
10.	Last date for receipt of expression of interest
11.	Date of issue of the provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of the final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the corporate debtor's registration status as MSME

Mr. Bhavan Trivedi
Resolution Professional in the matter of
M/S BUTTON INDUSTRIES PRIVATE LIMITED
Reg No. IBBI/PA-001/P00335/2017-18/10605
AFA Valid till: 31/12/2025

Date : 24-07-2025
Place : Ahmedabad

Dr.Reddy's 

DR. REDDY'S LABORATORIES LIMITED
Regd. Office: 8-2-337, Road No.3, Banjara Hills,
Hyderabad - 500 034, Telangana, India
CIN: L85195TG1984PLC004507
Tel: 91 40 4900 2900, Fax: 91 40 4900 2999
email: shares@drreddys.com, website: www.drreddys.com

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

Based on the recommendations of the Audit Committee, the Board of Directors of Dr. Reddy's Laboratories Limited ("the Company") at their meeting held on July 23, 2025 have approved the unaudited standalone and consolidated financial results for the quarter ended June 30, 2025.

The aforementioned financial results along with press release thereon are available on Company's website at <https://www.drreddys.com/investor/investor-services/other-stock-exchange-intimations> and can also be accessed by scanning a Quick Response Code given below:



For and behalf of Board of Directors of
Dr. Reddy's Laboratories Limited

Place : Hyderabad
Date : July 23, 2025

Sd/-
G V Prasad
Co-Chairman and Managing Director
DIN:00057433



DEBTS RECOVERY TRIBUNAL - I
 Ministry of Finance, Department of Financial Service, Government of India
 4th Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram, Ellisbridge, Paldi, Ahmedabad - 380006.

R.C. No. 159/2020

FORM NO. 22 (Earlier 62) [Regulation 37(1) DRT Regulations, 2015]
 [See Rule 52(1) of the Second Schedule to the Income-tax Act, 1961]

E-AUCTION / SALE NOTICE

THROUGH REGD. AD/DASTI/AFFIXATION/BEAT OF DRUM

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTION ACT, 1993

R.C. No. 159/2020

O.A. No. 585/2018

CERTIFICATE HOLDER : BANK OF INDIA, Shyamal Cross Road Branch, Ahmedabad

V/s

CERTIFICATE DEBTORS : M/S Nilkanth Plastics & Ors.

To,

CD No. 1	M/s/ Nilkanth Plastics, A proprietor Firm Through its Proprietor Shri Jitendra Babubhai Patel , B-62, Madhuram Estate, Nr. Vishala Estate, S.P. Ring Road, Odhav, Ahmedabad and or/ 90, Sarvamangal Society, Opp. Trimurti Complex, India Colony Road, Bapunagar, Ahmedabad
CD No. 2	Shri Jitendra Babubhai Patel - Nilkanth Plastics B-62, Madhuram Estate, Nr. Vishala Estate, S.P. Ring Road, Odhav, Ahmedabad and or/ 90, Sarvamangal Society, Opp. Trimurti Complex, India Colony Road, Bapunagar, Ahmedabad
CD No. 3	Shri Manubhai Kachrabhai Patel , E-18, Suvarna Apartment, B/h. Nirnay Nagar, Ranip, Ahmedabad - 382480

The under mentioned property will be sold by **Public E-auction sale on 28th Day of August, 2025** for recovery of sum of **Rs. 21,58,794=53 (Rupees : Twenty One Lakh Fifty Eight Thousand Seven Hundred Ninety Four and Fifty Three Paise only) (Decree Amount)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount already recovered, if any), from **M/s. Nilkanth Plastics & Ors.**

DESCRIPTION OF PROPERTY

No. of Lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price or Rounded off
Lot No. 2.	2.	7.	8.
Lot No. 1.		Reserve Price in Rs.	10% EMD in Rs.
1.	All that piece of parcel of property Flat No. E-18, on 4th Floor, admeasuring 92.23 Sq.Yards i.e. 77.11 Sq. Meters (Built up area) together with right to use common areas, passage, amenities and facilities along with proportionate undivided ownership rights, title and interest in land, in Sansar Co. Operative Housing Society Limited (Registration No. GH-16986 dated: 23.12.1994). The Scheme known as Suvarna Apartment Vibhag - 1, constructed on non agricultural land bearing Survey No. 84/1 paiki allotted Town Planning Scheme No. 1, Final Plot No. 6 admeasuring 5696 Square Meters, situated being lying at mouje Ranip, Taluka City in the Registration District Ahmedabad and Sub District Ahmedabad - 2 (Wadaj) and bounded as under: On or towards East by: Society Road, On or towards West by: margin & Kesar Nagar Society, On or towards North by: Margin and Block No. F, On or towards South by: Passage and Flat No. E-17.	Rs. 30,00,000/-	Rs. 3,00,000/-

3) Revenue assessed upon the property or any part thereof : Not known

4) Details of any other encumbrance to which property is liable : Not known

5) Valuation also state Valuation given, if any, by the Certificate Debtor : No

6) Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value : Not known

1. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.in>.

2. The intending bidders should register the participation with the service provider well in advance and get user ID and

prescribed below.

3. EMD shall be deposited latest by till 04.00 PM on 26.08.2025 in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.in>. EMD deposited thereafter shall not be considered for participation in the e-auction.

4. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation / attorney of the company and the Receipt / Counter File of such deposit should reach to the said service provider through e-auction website by uploading soft copies on or before till **04.00 PM on 26.08.2025** and also hard copies along with EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-I, Ahmedabad by 26.08.2025**. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts such bidders through the same mode of payment.

5. Prospective bidder may avail online training from service provider.

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)		
Contact Person	Mr. Vijay Maheriya (Mo. 9033838220)		
Helpline Nos.	8291220220	Helpline Email Address	support.BAANKNET@psballiance.com
Bank Officer	Shri Pranav Kumar (Chief Manager), Mo. 91 + 8210935403 E-mail: SMandirRoad.Ahmedabad@bankofindia.co.in, Shyamalcrossroad.ahmedabad@bankofindia.co.in		

6. Prospective bidders are advised to visit website <https://baanknet.in> for detailed terms & conditions and procedure of sale before submitting their bids.

7. The property shall not be sold below the reserve price.

8. The property shall be sold in **01 lot, with Reserve Price as mentioned Above lot.**

9. The bidder shall improve offer in multiples of **Rs. 10,000/-** during entire auction period.

10. The property shall be sold **"AS IS WHEREIS BASIS"** and shall be subject to other terms and conditions as published on the official website of the e-auction agency.

11. The highest bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD already paid in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.in> by immediate next bank working day **by 4:00 P. M.** through RTGS/NEFT as per the details as under:

Bank Name and Add.	BANK OF INDIA
Account Name	INTERMEDIARY INWARD OUTWARD REMMITANCE ACCOUNT
Account No.	207690200000033
IFSC Code No.	BKID0002076
Branch Address	Shyamal Cross Road Branch Located at 42/78, Ground Floor, Titanium City Center, Nr. Sachin Tower, Anandnagar, Ahmedabad - 380015

12. The successful bidder/auction purchaser shall deposit the balance 75 % of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through RTGS/NEFT in the account as mentioned above. In addition to the above, the purchase shall also deposit poundage fee @ 1 % on total sale consideration money (plus Rs. 10) through DD in favour of **The Registrar, DRT-I, Ahmedabad**. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Ahmedabad.

13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

14. The successful bidder should note that TDS and GST liability, if any, arising out of sale of properties will have to be borne by the successful bidder separately over and above the sale consideration amount and shall not be deducted from sale consideration amount confirmed by this forum.

15. **Schedule of Auction is as under :-**

Date and Time of Inspection	13.08.2025	Between 02.00 PM to 4.00 PM
Date of uploading proof of EMD / Documents on the e-auction website	26.08.2025	Up to 04.00 PM
Last Date of submissions of hard copies of proof of EMD/documents with office of the Recovery Officer-I	26.08.2025	Up to 05.00 PM
Date and Time of E-Auction :	28.08.2025	Between 12.00 PM to 01.00 PM (with auto extension clause of 5 minutes, till auction completes)

16. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal  **(Love Kumar)**
on this 26th Day of June, 2025. **Recovery Officer-I, DRT-I, Ahmedabad**

ટૂંક સમયમાં જ કાર્યક્રમ જાહેર કરાશે:ચૂંટણી પંચની જાહેરાત

નવા ઉપરાષ્ટ્રપતિની ચૂંટણી માટેની પ્રક્રિયા શરૂ

નવી દિલ્હી, તા.૨૩
૨૧ જુલાઈના રોજ જગદીપ ધનખંડે સ્વાસ્થ્યના કારણોસર ઉપરાષ્ટ્રપતિ પદ પરથી રાજીનામું આપ્યું હતું. મંગળવારે રાષ્ટ્રપતિ દ્રોપદી મુર્મુએ તેમનું રાજીનામું સ્વીકારી લીધું હતું. હવે ચૂંટણી પંચે નવા ઉપરાષ્ટ્રપતિની ચૂંટણી માટે તૈયારીઓ શરુ કરી દીધી છે. જગદીપ ધનખંડના રાજીનામાં બાદ ચૂંટણી પંચે નવા ઉપરાષ્ટ્રપતિની ચૂંટણી કરાવવાનો અધિકાર છે. આ ચૂંટણી રાષ્ટ્રપતિ અને ઉપરાષ્ટ્રપતિ ચૂંટણી અધિનિયમ ૧૯૫૨ અને તેના હેઠળ બનાવેલા નિયમો અંતર્ગત તૈયારીઓ શરુ કરી દીધી છે. તૈયારી પૂરી થયા પછી ટૂંક સમયમાં ઉપરાષ્ટ્રપતિ પદ માટે ચૂંટણી કાર્યક્રમ જાહેર કરવામાં આવશે.’

ચૂંટણી પંચ દ્વારા જાહેર કરાયેલી પ્રેસ રિલીઝમાં કહેવામાં આવ્યું છે

SBIએ રિલાયન્સ કોમ્પ્યુ. અને અનિલ અંબાણીને ફોડ જાહેર કર્યા

નવી દિલ્હી, તા. ૨૩
દેશની સૌથી મોટી જાહેર કોન્ગ્રની બેંક, સ્ટેટ બેંક ઓફ ઈન્ડિયા (એસબીઆઈ)એ રિલાયન્સ કોમ્પ્યુટેશન્સ અને તેના ભૂતપૂર્વ પ્રમોટર રિરેક્ટર અનિલ અંબાણીને ‘ફોડ’ જાહેર કર્યા છે. નાણા રાજ્ય મંત્રી પંકજ ચૌધરીએ લોકસભામાં એક લેખિત જવાબમાં જણાવ્યું હતું કે ૧૩ જૂન, ૨૦૨૫ના રોજ, એસબીઆઈએ રિઝર્વ બેંક ઓફ ઈન્ડિયાના છેતરપિંડી જોખમ વ્યવસ્થાપન માર્ગદર્શિકા અને તેની આંતરિક નીતિ હેઠળ આ સંસ્થાઓને ફોડ જાહેર કરી છે. આ પછી ૨૪ જૂન, ૨૦૨૫ના રોજ, બેંકે રિઝર્વ બેંકને આ અંગે વિગતવાર માહિતી આપી હતી અને હવે સીબીઆઈ પાસે આ મામલે ફરિયાદ નોંધાવવાની પ્રક્રિયા ચાલુ છે.

સ્ટેટ બેંક ઓફ ઈન્ડિયાનું રિલાયન્સ કોમ્પ્યુનિટેશન્સ પર મસમોટું દેવું છે. બેંકના જણાવ્યા અનુસાર, કંપની પર ઓગસ્ટ ૨૦૧૬થી આજ સુધી રૂ.

એરઈન્ડિયા એક્સપ્રેસની દોઢા જની ફ્લાઈટમાં ટેકનીકલ ક્ષતિ: બે કલાકની ઉડાન બાદ પરત

નવી દિલ્હી તા.૨૩
અમદાવાદ વિમાની દુર્ઘટના બાદ હવાઈ સલામતી સામે સતત સર્બઈ રહેલા પ્રશ્નોમાં આજે દોઢા ૪ઈ રહેલી એરઈન્ડિયા એક્સપ્રેસની ફ્લાઈટમાં મીડ એર ટેકનીકલ મુશ્કેલી સર્જતા વિમાનને તુર્તજ કાલીકટ એરપોર્ટ પર પરત લવાયું હતું અને બાદમાં અન્ય ફ્લાઈટ દ્વારા મુસાફરોને દોઢા ૪વા માટે રવાના કરાયા હતા. ૧૮૮ મુસાફરો સાથેની આ ફ્લાઈટ નં.આઈએકસ-૩૭૫ એ કાલીકટ એરપોર્ટથી સવારે ૯.૦૭ કલાકે ઉડાન ભરી હતી. પરંતુ બે કલાકની હવાઈ સફર બાદ તેમાં ટેકનીકલ ક્ષતિ હોવાનું બહાર આવતા ૪ પાયલોટે વિમાનને પરત લાવવા માટે મંજૂરી માંગી હતી અને સવારે ૧૧.૧૨ કલાકે ફ્લાઈટ કાલીકટ એરપોર્ટ પર સલામત ઉતારણ કર્યું હતું.

યાત્રાળુઓને કેદારનાથ પહોંચવા માટે ૧૬ કિલોમીટર ચાલવું નહીં પડે

કેદારનાથ, તા. ૨૩
દર વર્ષે લાખો યાત્રાળુઓ ભગવાન શિવને સમર્પિત કેદારનાથ ધામની મુલાકાત લે છે. આવી સ્થિતિમાં યાત્રાળુઓને ઘણા મુશ્કેલ માર્ગોમાંથી પસાર થવું પડે છે. હવે સરકાર યાત્રાળુઓની સુવિધા માટે કેદારનાથ ધામ પહોંચવા માટે બીજો વૈકલ્પિક માર્ગ શોધવામાં વ્યસ્ત છે. આગામી ૪-૫ વર્ષમાં કેદારનાથ જવા માટે બે રસ્તા હશે. કેન્દ્રીય માર્ગ અને પરિવહન મંત્રાલયે હવે કેદારનાથ ધામ જવાના માર્ગને સરળ અને સુગમ બનાવવા માટે ૭ કિલોમીટર લાંબી ટનલ બનાવવાની તૈયારી કરી છે. આ ટનલના નિર્માણ પછી ગૌરીકુંડથી કેદારનાથ ધામનું અંતર ૧૬ કિલોમીટરથી ઘટીને ૫ કિલોમીટર થઈ જશે.

કે, ‘ગુહ મંત્રાલયે ૨૨ જુલાઈ, ૨૦૨૫ના રોજ એક સૂચના દ્વારા ભારતના ઉપરાષ્ટ્રપતિ જગદીપ ધનખંડના રાજીનામાં અંગે માહિતી આપી છે. તેમાં કહેવામાં આવ્યું છે કે ચૂંટણી પંચને કલમ ૩૨૪ હેઠળ

પ્રથમ મતદાર યાદી જાહેર થશે: ચૂંટણી અધિકારીઓ સહિતની નિયુક્તિ અને અંતમાં શેડ્યુલ જાહેર કરાશે

ભારતના ઉપરાષ્ટ્રપતિ પદ માટે ચૂંટણી કરાવવાનો અધિકાર છે. આ ચૂંટણી રાષ્ટ્રપતિ અને ઉપરાષ્ટ્રપતિ ચૂંટણી અધિનિયમ ૧૯૫૨ અને તેના હેઠળ બનાવેલા નિયમો અંતર્ગત તૈયારીઓ શરુ કરી દીધી છે. તૈયારી પૂરી થયા પછી ટૂંક સમયમાં ઉપરાષ્ટ્રપતિ પદ માટે ચૂંટણી કાર્યક્રમ જાહેર કરવામાં આવશે.’

ઉપરાષ્ટ્રપતિની ચૂંટણી અંગે વધુ માહિતી આપતા પંચે કહ્યું કે, ‘રાજયસભા અને લોકસભાના ચૂંટાયેલા અને નામાંકિત સભ્યોનો

સમાવેશ કરતી ઈલેક્ટોરલ કોલેજની તૈયારી શરુ કરી દેવામાં આવી છે. આ ઉપરાંત, રિટર્નિંગ ઓફિસર/સહાયક રિટર્નિંગ ઓફિસરની નિમણૂકને અંતિમ સ્વરૂપ આપવામાં આવી રહ્યું છે.

આ ચૂંટણીમાં નામાંકિત સભ્યો પણ ભાગ લે છે. જ્યારે રાષ્ટ્રપતિની ચૂંટણીમાં લોકસભા સાંસદ અને તમામ રાજ્યોના ધારાસભ્યો મતદાન કરે છે.

ઉપરાષ્ટ્રપતિની ચૂંટણી માટે બંધારણના અનુચ્છેદ ૬૬ મુજબ, ઉપરાષ્ટ્રપતિની ચૂંટણી સંસદના બંને ગૃહોના સભ્યોથી બનેલા મતદાર મંડળ દ્વારા અનુપાતક પ્રતિનિધિ પદ્ધતિ (પ્રપોર્શનલ રિપ્રેઝન્ટેશન સિસ્ટમ)થી કરવામાં આવે છે. ભારતમાં ઉપરાષ્ટ્રપતિ

રાજયસભાના અધ્યક્ષ પણ હોય છે. જો કોઈ કારણોસર રાષ્ટ્રપતિનું પદ ખાલી થઈ જાય તો આવી સ્થિતિમાં ઉપરાષ્ટ્રપતિ રાષ્ટ્રપતિ પદની જવાબદારી સંભાળતા હોય છે. ઉપરાષ્ટ્રપતિની ચૂંટણીમાં માત્ર લોકસભા અને રાજયસભાના સાંસદો ભાગ લે છે.

આ ચૂંટણીમાં નામાંકિત સભ્યો પણ ભાગ લે છે. જ્યારે રાષ્ટ્રપતિની ચૂંટણીમાં લોકસભા સાંસદ અને તમામ રાજ્યોના ધારાસભ્યો મતદાન કરે છે.

ઉપરાષ્ટ્રપતિની ચૂંટણી માટે બંધારણના અનુચ્છેદ ૬૬ પ્રમાણે મતદાર મંડળમાં કુલ ૭૮૮ સાંસદો હોય છે.

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Ph: 079-26304652/53, Fax No: 079-26304658
Website: www.tirupatifoam.com

ભોતિક શેરની ટ્રાન્સફર વિનંતીઓ ફરીથી રજૂ કરવા માટેની વિશેષ વિ-ગે ૦૬.૦૧.૨૦૨૬ સુધી ખુલ્લી જાહેર જનતાને જાણ કરવામાં આવે છે કે સેબીના પરિપત્ર SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97, તારીખ ૦૨ જુલાઈ, ૨૦૨૫ અનુસાર, કંપનીએ ટ્રાન્સફરડી (હસ્તાંતરણપત્ર) ફરીથી રજૂ કરવા માટે એક વિશેષ વિ-ગે ખુલ્લી મુકી છે. આ એવા કિસ્સાઓ માટે છે જ્યાં ટ્રાન્સફરડી ૦૧ એપ્રિલ ૨૦૧૯ ની અંતિમ તારીખ પહેલા રજૂ કરવામાં આવી હતી અને દસ્તાવેજ /પ્રક્રિયા / અથવા અન્ય કોઈ કારણોસર ખામીને લીધે ના મંજૂર પરત કાર્યવાહી વગર રહી ગઈ હતી. આ વિશેષ વિ-ગે ૦૭ જુલાઈ, ૨૦૨૫ થી ૦૬ જાન્યુઆરી, ૨૦૨૬ સુધી ખુલ્લી રહેશે.

ભોતિક શેરના ટ્રાન્સફર માટે કાયદેસર રીતે માન્ય અને સંપૂર્ણ દસ્તાવેજોની ફરીથી રજૂઆત, જ્યાં માલિકી પર કોઈ વિવાદ નથી, તે ધ્યાનમાં લેવામાં આવશે. રોકાણકારો ૦૬ જાન્યુઆરી, ૨૦૨૬ સુધી કંપનીના રજિસ્ટ્રાર અને શેર ટ્રાન્સફર એજન્ટ (RTA) ને તેમની વિનંતી સબમિટ કરી શકે છે. (RTA) ની વિગતો નીચે મુજબ છે.

MUFG ઈન ટાઈમ ઈન્ડિયા પ્રાઈવેટ લિમિટેડ, પાંચમો માળ, ૫૦૬ થી ૫૦૮, અમરનાથ બિઝનેસ સેન્ટર - I (ABC- I) સેન્ટ્રલિયર્સ કોલેજ ક્રોસ પાસે, સી.જી. રોડ, એલિસજિજ, અમદાવાદ-૩૮૦૦૦૬. ટેલિફોન. ૦૭૯ - ૨૬૪૬૫૧૭૯. ahmedabad@in.mpms.mufg.com

આ સમય ગણા દરમિયાન, ટ્રાન્સફર માટે ફરીથી રજૂ કરવામાં આવેલી સિક્યોરિટીઝ ફક્ત ડીમેટ ડેપોઝમાં જ જારી કરવામાં આવશે. રોકાણકારો પાસે ડીમેટ ખાતું હોવું આવશ્યક છે અને RTA ને ટ્રાન્સફર વિનંતી ફરીથી રજૂ કરતી વખતે ટ્રાન્સફર દસ્તાવેજો અને શેર પ્રમાણપત્ર સાથે તેમનું કલાયખ માર્ટર લિસ્ટ (‘CML’) પ્રદાન કરવું પડશે.

આવી ટ્રાન્સફર-કમ-ડીમેટ વિનંતીઓ માટે યોગ્ય પ્રક્રિયાનું પાલન કરવામાં આવશે. અમે ફરીથી સ્પષ્ટ કરીએ છીએ કે ફરીથી રજૂઆત ફક્ત તે કિસ્સાઓમાં જ માન્ય રહેશે જ્યાં ભોતિક શેર માટેની ટ્રાન્સફરડીઝ ૦૧ એપ્રિલ, ૨૦૧૯ પહેલા રજૂ કરવામાં આવી હતી અને દસ્તાવેજ /પ્રક્રિયા /અથવા અન્ય કોઈ કારણોસર ખામીને લીધે ના મંજૂર / પરત / કાર્યવાહી વગર રહી ગઈ હતી.

સેબી પરિપત્ર નંબર SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, તારીખ ૦૨ જુલાઈ, ૨૦૨૫

ના વતી, તિરુપતિ કોમ લિમિટેડ - સી.એસ અક્ષય મેમણ (કંપની સેક્રેટરી, કમ્પ્લાયન્સ અને નોડલ ઓફિસર)

Ishan Dyes and Chemicals Limited
CIN: L24110GJ1993PLC020737
Reg. Off: Plot No. 18, GIDC Estate, Phase I, Vatva, Ahmedabad - 382445, Gujarat, INDIA
Phone: +91-79-25832144/ 25893607 | Fax: +91-79-25833643
E-mail: ishandyes@yahoo.com • Website: www.ishandyes.com

NOTICE OF THE 01/2025-26 EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION
Notice is hereby given that the 01/2025-26 Extra-Ordinary General Meeting (EOGM) of the Equity Shareholders of Ishan Dyes and Chemicals Limited ("the Company") will be held on Thursday, 14th August 2025 at 01.00 P.M. IST through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the EOGM in compliance with the applicable provisions of the Companies Act, 2013 ("Act") & Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars on the matter issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities and Exchange Board of India ("SEBI Circular") to transact the businesses as mentioned in the EOGM Notice, without the physical presence of the Members at a common venue.

Pursuant to Section 101 of the Act read with Rule 18 of the Companies (Management and Administration) Rules, 2014, Regulation 36 of the Listing Regulations, Secretarial Standard on General Meetings (SS-2) and in compliance with the MCA Circulars and SEBI Circular, the Notice of EOGM along with Explanatory Statement pursuant to Section 102 of the Companies Act, 2013, and other documents required thereto, by email to those members whose email addresses are registered with the Company / Registrar and Share Transfer Agent / Depositories. The requirements for sending a physical copy of the Notice of the EOGM have been dispensed with vide MCA Circulars and SEBI Circulars. Members are hereby informed that the said EOGM Notice is also available on the Company's website www.ishandyes.com, website of the Stock Exchanges i.e. National Stock Exchange of India Limited ("NSE") at www.nseindia.com and BSE Limited at www.bseindia.com and on the website of Central Depository Services (India) Limited (CDSL) at www.evotingindia.com. Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the Listing Regulations and SS-2, the Company is providing its members the e-voting facility to cast their votes on the resolutions set out in the EOGM Notice by using an electronic voting system from a place other than the venue of the EOGM (i.e., remote e-voting). The Company will also provide a facility of e-voting to members during the EOGM, who have not cast their vote by remote e-voting. The Company has entered into an arrangement with CDSL to provide e-voting. A person whose name appears on the Register of Members / Beneficial Owners as on the cut-off date i.e., Thursday, 07th August 2025, shall only be entitled to avail of the remote e-voting facility or e-voting during the EOGM. The documents referred to in the Notice of the EOGM are available electronically for inspection by the members from the date of circulation of the Notice of the EOGM. Members seeking to inspect such documents can send an e-mail to cs.ishandyes@gmail.com.

The remote e-voting period will commence on Monday, 11th August 2025 (09:00 AM IST) and will end on Wednesday, 13th August 2025 (05:00 PM IST). During this period, the members of the Company may cast their votes electronically on items mentioned in the EOGM Notice. The remote e-voting shall be disabled for voting by CDSL after 05.00 P.M. IST on Wednesday, 13th August 2025. Once the vote on a resolution is cast by a member, any subsequent change shall not be allowed. The voting rights of the members shall be in proportion to their shares in paid-up share capital of the Company as on the cut-off date i.e., Thursday, 07th August 2025. The detailed instructions relating to remote e-voting and e-voting during the EOGM are provided in the Notes forming part of the EOGM Notice. Only those Members, who will be present in the EOGM through VC / OAVM and have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system available during the EOGM. Members who have cast their vote through remote e-voting will be eligible to attend the EOGM. However, they will not be eligible to vote at the EOGM.

Any person, who becomes a member of the Company after sending of the EOGM Notice by email and holding shares as on Thursday, 07th August 2025, may refer to the EOGM Notice and obtain the login ID and password from Company by sending a request at cs.ishandyes@gmail.com. Members whose email id is not registered, may refer to the 'Process for those shareholders whose email addresses are not registered with the Depositories/Company/RTA for obtaining login credentials for e-voting' as detailed in EOGM Notice. In case of any queries or issues regarding remote e-voting, members may refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com under help section or contact Mr. Rakesh Davi, Manager, CDSL, A Wing, 25th Floor, Marathon Futrex, Marfatall Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai – 400 013 at e-mail: helpdesk.evoting@cdsindia.com, Tel. No: 022-23058542/43.

By order of the Board of Directors
Ishan Dyes and Chemicals Limited
SD/-
Piyushbhai Natvarlal Patel
Managing Director - DIN - 00450807

Place : Ahmedabad
Date : 24th July, 2025



EIMCO ELECON (INDIA) LIMITED
CIN : L29199GJ1974PLC002574
Regd. Office: Anand- Sojitra Road, Vallabh Vidyanager-388120. Gujarat
Ph : (02692) 230602 Fax : (02692) 236506
Email : investor@eimcoelecon.in Website : www.eimcoelecon.in

ATTENTION TO SHAREHOLDERS
Special Window for Re-lodgement of Transfer Requests of Physical Shares
The Company is pleased to inform its shareholders that pursuant to the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 02, 2025, a **one-time** special window has been opened only for the re-lodgement of transfer deeds, which were lodged prior to April 01, 2019 and rejected / returned / not attended due to deficiency in the documents / process / or otherwise.
This special window will remain open for a period of six months from July 07, 2025 to January 06, 2026. Accordingly, eligible shareholders are requested to submit their share transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Private Limited, Unit: Eimco Elecon (India) Limited, "Geetakunj", 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara, Gujarat - 390015. Tel: 0265 - 3566768; Email: vadodara@in.mpms.mufg.com. Copy of the above circular is also available under the Investor Relation's section of the Company's website www.eimcoelecon.in.
The shares that are re-lodged for transfer shall be issued in demat form only, once all the documents are found in order by the RTA.

For Eimco Elecon (India) Limited
Date : July 23, 2025

SD/-
Rikenkumar Dalwadi - Company Secretary

ફોર્મ G	
અમદાવાદ ખાતે કૃષિ ઉદ્યોગમાં વેપાર મેસર્સ બટન ઇન્ડસ્ટ્રીઝ પ્રાઇવેટ લિમિટેડ માટે રસ વ્યક્ત કરવા માટે આમંત્રણ	
(ભારતના નાદારી અને નાદારી બોર્ડના નિયમન 36A ના પોટા-નિયમન (1) હેઠળ (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણ પ્રક્રિયા) નિયમનો, 2016)	
સંબંધિત વિગતો	
1. કોર્પોરેટ દેવાદારનું નામ સાથે PAN/CIN/LLP નં.	મેસર્સ બટન ઇન્ડસ્ટ્રીઝ પ્રાઇવેટ લિમિટેડ CIN: U15100GJ2019PTC109331
2. રજિસ્ટર્ડ ઓફિસનું સરનામું	ઓફિસ નંબર ડી-૧૨૦૧ ટાઇટેનિયમ બિઝનેસ પાર્ક, મકરબા રેલ્વે કોલોનિંગ પાસે, જીવરાજ પાર્ક, અમદાવાદ શહેર, ગુજરાત, ભારત, ૩૮૦૦૫૧.
3. વેબસાઇટનું URL	એન.એ.
4. મોટાભાગની સ્થાવર મિલકતો ક્યાં સ્થિત છે તેની વિગતો	કોર્પોરેટ દેવાદારના સપ્લોન્ડેડ મેનેજમેન્ટ દ્વારા સબમિટ કરાયેલ કામચલાઉ બેલેન્સ શીટ મુજબ, કોર્પોરેટ દેવાદાર પાસે કોઇ સ્થાવર મિલકતો નથી.
5. મુખ્ય ઉત્પાદનો/ સેવાઓની સ્થાપિત ક્ષમતા	એન.એ.
6. ગયા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો/ સેવાઓની માત્રા અને મૂલ્ય	નાણાકીય વર્ષ ૨૦૨૪-૨૫ માટે: શૂન્ય
7. કર્મચારીઓ/કામદારોની સંખ્યા	શૂન્ય
8. બે વર્ષના છેલ્લા ઉપલબ્ધ નાણાકીય નિવેદનો (સમયપત્રક સાથે), વિગતો માટે, કૃપા કરીને કનેક્ટ કરો:	લેણદારોની યાદી સહિત વધુ વિગતો અહીં ઉપલબ્ધ છે: buttonindustries.cirp@gmail.com
9. કોડની કલમ ૨૫(૨)(h) હેઠળ રિઝોલ્યુશન વિગતો માટે, કૃપા કરીને કનેક્ટ કરો:	અરજદારો માટે પાત્રતા અહીં ઉપલબ્ધ છે: buttonindustries.cirp@gmail.com
10. રસની અભિવ્યક્તિ પ્રાપ્ત કરવાની છેલ્લી તારીખ	૦૮-૦૮-૨૦૨૫
11. સંસલિત રિઝોલ્યુશન અરજદારોની કામચલાઉ યાદી જારી કરવાની તારીખ	૧૮-૦૮-૨૦૨૫
12. કામચલાઉ યાદીમાં વાંધા સબમિટ કરવાની છેલ્લી તારીખ	૨૩-૦૮-૨૦૨૫
13. સંસલિત રિઝોલ્યુશન અરજદારોની અંતિમ યાદી જારી કરવાની તારીખ	૦૨-૦૯-૨૦૨૫
14. સંસલિત રિઝોલ્યુશન અરજદારો માટે માહિતી મેમોરેન્ડમ, મૂલ્યાંકન મેટ્રિક્સ અને રિઝોલ્યુશન પ્લાન માટે વિનંતી જારી કરવાની તારીખ	૦૭-૦૯-૨૦૨૫
15. રિઝોલ્યુશન પ્લાન સબમિટ કરવાની છેલ્લી તારીખ	૦૭-૧૦-૨૦૨૫
16. રસની અભિવ્યક્તિ સબમિટ કરવા માટે ઇમેઇલ આઇડી પર પ્રક્રિયા કરો	buttonindustries.cirp@gmail.com
17. કોર્પોરેટ દેવાદારની MSME તરીકે નોંધણી સ્થિતિની વિગતો	માઇક્રો
શ્રી ભાવન નિવેદી M/S BUTTON INDUSTRIES PRIVATE LIMITED ના સંદર્ભમાં રિઝોલ્યુશન પ્રોફેક્શનલ રજિસ્ટ્રેશન નં. IBBI/IPA-00૧/P00૩૩૫/૨૦૧૭-૧૮/૧૦50૫૫ સ્થળ: અમદાવાદ AFA માન્ય: ૩૧/૧૨/૨૦૨૫	

HDFC BANK We understand your world		એચડીએફસી બેંક લિમિટેડ શાખા : એચડીએફસી હાઉસ, મીઠાકાની સિક્સ લેન રોડ પાસે, નવરંગપુરા અમદાવાદ-૩૮૦૦૦૯. ટેલ: ૦૮૯-૨૬૫૬૩૩૯૯		પએશન નોટિસ	
ક્રમ નં.	અશ્વાનાનાર (ઓ) / કાનૂની વારસદારો અને કાનૂની પ્રતિનિધિઓનું નામ	બાકી લેણાં	ડિમાન્ડ નોટિસ તારીખ	કબજાની તારીખ	સ્થાવર મિલકત(ઓ) નું વર્ણન
એ	બી	સી	ટી	ઈ	એફ
1	શ્રી નયી રમેશભાઈ બાબુભાઈ (અણલેનાર) શ્રીમતી નયી વિણલેનાર રમેશભાઈ (સહ-અણલેનાર)	૨૮.૦૨.૨૦૨૫ ના રોજ રૂ. ૩૫,૩૯,૯૮૮/- બાકી	૨૬.૦૩.૨૦૨૫	૨૧.૦૪.૨૦૨૫ સિમ્બોલિક પએશન	ફ્લેટ-૧૦૪, પહેલો માળ, વૈદેહી II-બ્લોક બી, પ્લોટ ઓ પી ૧૦૩+૧૦૭/૨, એસ નં. ૨૪૨/૧, ૨૪૨/૨, ટી પી ૧૩, ઓમ રેસિડેન્સીની સામે, કીર્તિધામ સોસાયટી પાસે, વાવોલ-ઉર્વસર રોડ, વાવોલ, ગાંધીનગર- ૩૮૨૦૧૬
2	શ્રી નાયક સુપ્રેન પ્રફુલ (અણલેનાર) શ્રી નાયક પ્રફુલ (સહ-અણલેનાર) શ્રીમતી નાયક અનીતા પ્રફુલ (સહ અણલેનાર)	૩૧.૦૧.૨૦૨૫ ના રોજ રૂ. ૫૯,૧૫,૭૮૧/- બાકી	૦૬.૦૩.૨૦૨૫	૨૧.૦૪.૨૦૨૫ સિમ્બોલિક પએશન	ફ્લેટ-૧૦૪, છઠ્ઠો માળ, સ્વસ્તિક હાઉસ, બ્લોક બી, પ્લોટ ઓ પી ૧૩૪, એસ નં. ૧૯૪/૨, રિલેવ એન્જલ કલ્ચરની સામે, જી ટી બી. પાછળ, આનંદ રેસિડેન્સીની નજીક, હદેશગમ, અમદાવાદ: ૩૮૨૩૦૫
3	શ્રી પટેલ ધીરજશંકર શંકરભાઈ (અણલેનાર) શ્રીમતી પટેલ મીનાબેન ધીરજકુમાર (અણલેનાર)	૨૮.૦૨.૨૦૨૫ ના રોજ રૂ. ૩૦,૭૮,૨૬૧/- અને રૂ. ૧,૩૪,૧૯૩/- બાકી	૧૭.૦૩.૨૦૨૫	૨૧.૦૪.૨૦૨૫ સિમ્બોલિક પએશન	ફ્લેટ-૬૦૪, છઠ્ઠો માળ, સ્વસ્તિક હાઉસ, બ્લોક બી, પ્લોટ ઓ પી ૩૧૪, એસ નં. ૧૯૪/૨, રિલેવ એન્જલ કલ્ચરની સામે, જી ટી બી. પાછળ, આનંદ રેસિડેન્સીની નજીક, હદેશગમ, અમદાવાદ: ૩૮૨૩૦૫
4	શ્રી દાવરાણી રોનક (અણલેનાર) શ્રીમતી દાવરાણી જ્ઞતાબેન રાજારામ (સહ-અણલેનાર)	૨૮.૦૨.૨૦૨૫ ના રોજ રૂ. ૧૪,૦૨,૮૨૧/- અને રૂ. ૨૬,૮૭૪/- બાકી	૨૬.૦૩.૨૦૨૫	૨૧.૦૪.૨૦૨૫ સિમ્બોલિક પએશન	યુનિટ-એફ-૩૩૭, નીજો માળ, સુમેલ ૧૧-ઈન્ડિયન ટેક્સટાઇલ લાઇઝા, બ્લોક એફ, પ્લોટ એસ પી ૯: ૧/૧, એસ નં. ટી પી - ૫+૧૪, એફ પી ૧: ૧૦૬+૧૦૮+૨૨૪, સેક્ટરનં ૦૭, જયગ